

देय पुरस्कार की रकम के बारे में अन्तिम स्थिति का पता, उस कार्यवाही के पूरा होने पर ही लग सकता है जिससे दी गई सूचना का सम्बन्ध है तथा उस सूचना के कारण, जिसमें मुखबिर द्वारा दिये गये दस्तावेज भी शामिल हैं, प्रत्यक्षतः मिलने वाला अति-रिक्त कर लगा दिया गया और वसूल कर दिया गया हो।

Children Used as Carriers of Contraband Items

4663. SHRI B.V. DESAI : Will the Minister of FINANCE be pleased to state :

(a) whether with the arrest of four persons including a woman, Customs authorities claimed to have busted a smuggling operation with children being used as carriers of contraband items worth lakhs of rupees from Bangkok ;

(b) if so, whether according to the latest operation, the gang had allegedly sent 10 children to Bangkok on the pretext of taking them on a pleasure jaunt and then cramming their baggage with contraband items ranging from large number of wrist watches, etc ;

(c) if so, the number of persons arrested so far ; and

(d) the action taken against those held responsible ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) and (b) According to reports received by the Government, a lady had arrived from Bangkok along with 10 children at Delhi Airport by an Air France flight on 22nd/23rd July, 1984. Their baggage consisting of about 12 suitcases and 6 hand bags was cleared without payment of any Customs duty as they opted to pass through the green channel. The lady and the group of children were received by one person who took them to his house at Delhi.

Later, the lady left for Chandigarh leaving behind the baggage brought by her and the children from Bangkok with her local contact for further disposal.

Investigations in this case has so far resulted in the recovery and seizure of contraband goods valued at about Rs 1.84 lakhs. Investigations also reveal that the 10 children were sent to Bangkok on their vacation and on their return to India large quantities of consumer goods were placed in their baggage and they cleared through the green channel without paying any customs duty.

(c) and (d) In this connection, 4 persons, including the lady, have been arrested under the provisions of the Customs Act. Prosecution proceedings under the Customs Act have been initiated against them in the Court of law, besides departmental proceedings.

Effect of Shrinking of Flow of Multilateral Aid to International Development Association on India

4664. SHRI BRAJAMOHAN MOHANTY :— Will the Minister of FINANCE be pleased to state :

(a) whether in the background of shrinking of flow of the multilateral aid to International Development Association during 1984-85, India is affected, and if so, the details thereof :

(b) whether there has been a fall in flow of the net resources to the developing countries from multi-lateral agencies and developed countries during the year 1983-84 ; if so the details thereof ; and

(c) the reaction of Government in this regard ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) The share of recipient developing countries in the reduced IDA-VII is yet to be finalised. There are, however,